

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M S RAILTECH CONSULTANTS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor M S Railtech Consultants Private Limited
2.	Date of incorporation of corporate debtor 31.03.2009
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies- Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74900PN2009PTC133726
5.	Address of the registered office and principal office (if any) of corporate debtor B-12 Atharva Apt., Plot No. 57, Sector No. 1, P.C.N.T.D.A, Indrayani Nagar, Bhosari, Pune, Maharashtra - 411026
6.	Insolvency commencement date in respect of corporate debtor 19.04.2022 (Admission Order dated 19.04.2022 was received by/ made available to the IRP only on 27.06.2022)
7.	Estimated date of closure of insolvency resolution process 16.10.2022 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Pankaj Sham Joshi IP Registration No.: IBBI/IPA-002/IP-N00507/2017-18/11556
9.	Address and e-mail of the interim resolution professional, as registered with the Board Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra Email: pjoshi.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra Email: pjoshi.ip@gmail.com
11.	Last date for submission of claims 11.07.2022 (14 days from the date of receipt of the Admission Order & date of appointment of IRP which is 27.06.2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	Relevant Forms Relevant Claims forms are available at: Weblink: www.ibbi.gov.in



Joshi

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of Corporate Insolvency Resolution Process of **M S Railtech Consultants Private Limited** by way of Admission Order dated 19.04.2022. The said order was received by/ made available to the Interim Resolution Professional (IRP) only on 27.06.2022, which is thus, the date of appointment of the IRP.

The creditors of **M S Railtech Consultants Private Limited**, are hereby called upon to submit their claims with proof on or before 11.07.2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.06.2022
Place: Mumbai



Pankaj Sham Joshi

Pankaj Sham Joshi
Interim Resolution Professional
of M S Railtech Consultants Private Limited
IP No. IBBI/PA-002/IP-N00507/2017-2018/11556